

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 244 OF 2019 &  
IA NOS. 1194 & 1195 OF 2019**

**Dated: 26<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**Bharat Petroleum Corporation Limited**

**.... Appellant(s)**

**Vs.**

**PNGRB & Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Rajat Navet

Counsel for the Respondent(s) : Ms. Sonali Malhotra for PNGRB

**ORDER**

**IA No. 1194 of 2019**

*(Application for exemption from filing certified copy of impugned order)*

For the reason set out in the application, the IA is allowed.

**APPEAL NO. 244 OF 2019 & IA NO. 1195 OF 2019**

**Admit.** Issue notice to the respondents returnable on 06.09.2019.

Learned counsel for Respondents may file objection/reply on or before 23.08.2019 with advance copy to the other side. Thereafter, rejoinder may be filed by the Appellant on or before 06.09.2019 with advance copy to the other side.

List the matter on **06.09.2019**. In the meanwhile, pleadings be completed.

**(B.N. Talukdar)  
Technical Member (P&NG)**

**(Justice Manjula Chellur)  
Chairperson**

Bn/kt